

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2810
ANSWERED ON:01.08.2002
RESERVATION FOR SCHEDULED CASTES AND SCHEDULED TRIBES
RAMDAS ATHAWALE

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) Whether the Government have received requests from Hon`ble Members of Parliament/Organisations for making provision of reservation for Scheduled Castes/Scheduled Tribes in Supreme Court and High Courts of the country during the last three years and till date; and

(b) if so, the details thereof and the action taken/being taken by the Government thereon?

Answer

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

(a) to (b) Representations are received from time to time demanding representation of Scheduled Castes/Scheduled Tribes in the Higher Judiciary. Appointments of Judges of the Supreme Court and High Courts are made under articles 124 and 217 of the Constitution of India respectively which do not provide for reservation for any caste or class of persons. There is no proposal currently under the consideration of the Government to reserve posts for SC/ST for appointment as Judges of the Supreme Court of India and High Courts.

Government encourages representation of SC/ST, women and other Backward classes in the appointment of Judges and, accordingly addressed letters to the Chief Ministers of the States and the Chief Justices of the High Courts from time to time requesting them inter-alia to locate suitable candidates from the Bar for appointment as High Court Judges. They were last reminded on March 15, 2002.